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O.A. No. 349 of 2009

Order dated: 17.03.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel for the applicants and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways.

2. M.A. 434/09 filed for joint prosecution of the case is allowed.

3. Mr. Routray submits that 12 applicants have approached this Tribunal claiming the benefits of Modified Assured Career Progression Scheme for the Railway employees. They have also made individual applications to Respondent No.3 in July, 2009.

4. When the matter came up earlier before the Division Bench on 26.11.2009, this Tribunal ordered posting of this case after three months with the hope that by that time the representation should have ~~been~~ received due consideration of the concerned authorities.

5. Mr. Routray submits that till date no decision has been communicated to the applicants regarding the grant of financial upgradation under the MACP scheme.

7.

Today, Mr. Routray submitted Ministry of Railways' circular No. RBE 217/09 dated 10.12.2009 addressed to the General Managers of the Railways regarding the implementation of MACP scheme.

7.

As agreed to by the Ld. Counsel for the parties, without going into the merits of this case, it is considered that at this stage a direction be issued to Respondent No.3 to consider the pending representations of the applicants taking into account the provisions of RBE No. 217/09 and pass a reasoned order within a period of three months from the date of receipt of a copy of this order. Order accordingly.

8.

With the above observation and direction, the O.A. is disposed of. No costs.

9.

Copy of this order, along with copy of the O.A., be sent to Respondent Nos. 3 and 4 for compliance.


MEMBER (A)

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